GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA

UNSTARED QUESTION NO.5404 TO BE ANSWERED ON APRIL 03, 2025

CANCELLING THE LEASE OF DELHI GOLF CLUB

NO. 5404. SHRI MATHESWARAN V S:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the rationale for granting temporary lease to Delhi Golf Club until 2050 in 2012;
- (b) whether the Government is contemplating the cancellation of temporary lease of Delhi Golf Club as a large portion of the land is leased out at nominal rate without having public interest and not serving the poor people; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

- (a) The Delhi Golf Club was established as a municipal course in the early 1930s and was earlier known as Lodhi Golf Club. The lease of the land allotted earlier has been extended from time to time. The last lease extension was done on 19th July, 2012 on the request of the Delhi Golf Club, till the year 2050. This extension was done taking into consideration the request of The Delhi Golf Club for bringing the club to international standards, since golf would be a part of Olympic games from 2016. For upgrading the infrastructure for this purpose, The Delhi Golf Club had requested for a lease extension till 2070, for long term planning. The Delhi Golf Club's lease was expiring in 2020, hence in order to meet this requirement, the Government approved lease extension only till 2050.
- (b) & (C) No.
